

501/100
**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

VOLUME NO. 42
(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

original Application No. 121/05

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s) Sri Arunanda Kumar Sarker

Respondents Vol 208

Advocate(s) for the Applicant(s) MR S. Ali, MS S.S. Ali

Advocate(s) for the Respondents (GSC)

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form is filed/C. F. for Rs. 50/- deposited vide IPC/BD No. 20G 133269 Dated 30.5.05</p> <p><i>Shreel B</i> Dy. Registrar</p>	31.5.05.	<p>Judgment delivered in open Court. Kept in separate sheets. Application is disposed of.</p> <p>Issue urgent copy.</p> <p><i>Parul</i> Member</p> <p><i>20/5/05</i> Vice-Chairman</p>
<p>Steps taken - <i>N. D. D.</i> 30.5.05</p> <p><i>Parul</i> 21/6/05 ADD GSC ADD GSC</p>	1m	
<p>2.6.05 Copy of the Judgment has been sent to the Dy. Sec. for issuing the same to the applicant by post and handed over to the ADD GSC.</p> <p><i>Parul</i></p>		

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A. No. 121 of 2005.

DATE OF DECISION: 31-05-2005.

Sri Ananda Kumar Sarkar

APPLICANT(S)

Mr. S. Ali

Sr. ADVOCATE FOR THE
APPLICANT(S)

- VERSUS -

U.O.I. & Ors.

RESPONDENT(S)

Mr. M.U.Ahmed,Addl.C.G.S.C

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR.JUSTICE G. SIVARAJAN, VICE CHAIRMAN

THE HON'BLE MR. K.V PRAHLADAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

[Handwritten signature]

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 121 of 2005.

Date of Order: This, the 31st Day of May, 2005.

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN

HON'BLE MR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

Shri Ananda Kumar Sarkar
Son of Late Makhan Lal Sarkar,
Senior Private Secretary to the
Chief Postmaster General,
North East Circle,
Shillong.- 793 001.

... Applicant.

Sr.
By Advocate Mr. S. Ali, Ms.S.S.Ali, Advocate.

-Versus-

1. Union of India represented by the Secretary to the
Government of India, Ministry of Communication
& Information Technology, Department of Posts, Dak Bhawan,
Sansad Marg,
New Delhi-110001.

2. Chief Postmaster General, North-East Circle,
Shillong-793001.

3. Director Postal Services (HQ);
North-East Circle.
Shillong-793001.

... Respondents

By Advocate Mr. M. U. Ahmed, Addl. C.G.S.C.

ORDER (ORAL)

SIVARAJAN.(V.C.)

The applicant is a Senior Private Secretary to the Chief Postmaster General, N.E. Circle, Shillong. He is aggrieved by the order of attachment dated 8.3.05(Annexure 1), proceedings dated 23.3.2005 (Annexure 2) treating the period from 4.3.2005 to 20.3.2005 as dies non and order dated 29.3.05 (Annexure - 5) directing recovery in lump-sum 4 advances specified therein. The applicant wants earned leave for the period from 4.3.05 to 20.3.05 and also to set aside the impugned orders.

2. Mr. S. Ali, learned senior counsel for the applicant submits that as a result of the order dated 29.3.05 (Annexure 5) the applicant was getting only

Opn

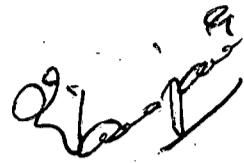
Re.1 (Rupee one) as salary from the month of April, 2005 causing great financial hardship and that the children of the applicant stopped going to School. The senior counsel further submits that the period from 4.3.2005 to 20.3.2005 was wrongly treated as dies non. Senior counsel further submitted that at least a portion of the salary has to be directed to be paid to the applicant for the sustenance of his family. We also heard Mr .M. U. Ahmed, learned Addl. CGSC for the respondents. We find from the communication dated 29.3.05 (Annexure 5) that the applicant has not strictly complied with the stipulation in regard to the grant of various loans which resulted in the recovery of advance by lump-sum deduction from the salary of the applicant. If the applicant has a case that he has not committed any irregularities in the matter of various loans as alleged and also in regard to absence from duty and in regard to attachment then he ought to have brought all those relevant matters before the Respondent at the appropriate time. We find that all these impugned communications are issued in the month of March, 2005 and the applicant has approached this Tribunal only by the end of May, 2005. That apart, the factual situation which resulted in the issuance of various orders under challenge has to be brought out which can be done only on an appropriate representation being made by the applicant before the concerned authority.

3. Under these circumstances we direct the applicant to make a proper representation with regard to the various reliefs sought for in this application before the 2nd Respondent who is the head of the department within a period of one week from today. If any such representation is made, in view of the fact that the applicant is presently receiving Re.1 (Rupee one only) towards his salary, the 2nd respondent will consider the representation with utmost expedition and pass appropriate orders within a period of two weeks thereafter. The order so passed will also be communicated to the applicant immediately thereafter. We make it clear that we have not considered the merits of the case in this order.



4. The application is disposed of as above at the admission stage itself. The applicant will produce this order alongwith the representation before the 2nd respondent for compliance.


(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER


(G.SIVARAJAN)
VICE-CHAIRMAN

lm

30 MAY 2005

গুৱাহাটী বিধায়কী
Guwahati Bench

SYNOPSIS OF THE CASE

1. Initially the applicant was appointed as Stenographer Grade-III and was posted in Nagaland Division on 30.3.1977. After that he was promoted to Stenographer Grade-II with effect from 1.4.1982. He was promoted to Stenographer Grade-I with effect from 1.10.1992. Again the applicant was promoted to Sr. P.A. with effect from 4.4.1994 and thereafter promoted to Senior Private Secretary to the Chief Postmaster General, N.E. Circle, Shillong with effect from 4.11.2001. Now, the applicant is working as Senior Private Secretary to the Chief Postmaster General, N.E. Circle, Shillong.
2. That while the Chief PMG, NE Circle, Shillong was admitted in the Nazareth Hospital, Shillong, the applicant was looking after him. The Chief PMG, NE Circle was released from Hospital on 8th March, 2005. Unfortunately, the applicant also fell in serious illness from 7.3.2005 and ultimately he was compelled to be admitted in the same Nazareth Hospital, Shillong on 21.3.2005 and was released on 31.3.2005. In the meantime authorities have passed several irregular orders against the applicant viz. attachment with the Director Postal Services (HQ), imposed 'Dies-Non' for the period from 4.3.2005 to 20.3.2005 and recovery of different loans on ~~xx~~ lump-sum. Thus authorities started recovery of entire salary to the tune of Rs.16,733/- and made payment of Re.1/- only to the applicant with effect from April, 2005 causing great hardships to him and his family members. Owing to this circumstances, the eldest son of the applicant stopped going to School and ~~xx~~ thus four School going children are facing great difficulties as they cannot pay school fees. Hence, the applicant has approached this Hon'ble Tribunal for Justice.

Ananda K. Sarkar
Applicant
30.5.2005.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GAUHATI

O.A. NO. 2005.

Shri Ananda Kumar Sarkar

... Applicant.

-Versus-

Union of India & Ors.

... Respondents.

I N D E X

<u>Sl. No.</u>	<u>Particulars</u>	<u>Pages</u>
1.	Original Application	
2.	Annexure-1 is the photocopy of Memo No. Staff/9-5/2001 dated 8th March, 2005.	
3.	Annexures 1-1, 1-2 & 1-3 are the Postal Directorate letter along with covering letters.	
4.	Annexure-2 is the photocopy of Memo No. Staff/7-10/94 dated 23.3.2005.	
5.	Annexure-3 is the photocopy of Medical Certificate.	
6.	Annexure-4 & 4-1 are the photocopies of leave application along with covering letter.	
7.	Annexure-5 is the photocopy of letter/order No. AP/27/Misc-Recovery/2004-05 dated 29.3.2005.	
8.	Annexure-6 is the photocopy of Pay Slip for the month of September, 2004.	
9.	Annexure-7 is the photocopy of Pay Slip for the month of April, 2005.	

Filed by :

Anand Kumar Sarkar
30/5/05
Advocate

Filed by Anand Kumar Sarkar
for the
Advocate, 30/5/05
Applicant,

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GAUHATI

O.A. NO. OF 2005

(An application under Section 19 of the Central
Administrative Tribunal Act, 1985)

IN BETWEEN

Shri Ananda Kumar Sarkar ... Applicant

-Versus-

Union of India & Ors. ... Respondents

1. PARTICULARS OF THE APPLICANT :-

Shri Ananda Kumar Sarkar, son of Late Makhan Lal
Sarkar, Senior Private Secretary to the Chief Postmaster
General, North-East Circle, Shillong-793 001.

2. PARTICULARS OF THE RESPONDENTS :-

1. Union of India represented by the Secretary to
the Government of India, Ministry of Communica-
tions & Information Technology, Department of
Posts, Dak Bhavan, Sansad Marg, New Delhi-110 001.
2. Chief Postmaster General, North-East Circle,
Shillong-793 001.
3. Director Postal Services (HQ), North-East Circle,
Shillong-793 001.

3. PARTICULARS OF THE ORDERS AGAINST WHICH THIS APPLICATION
IS MADE :-

The following are the orders against which this
application has been filed :-

1. An order dated 8th March, 2005 issued by the Asstt.
Director (Staff), Office of the Chief Postmaster
General.

Ananda Kumar Sarkar

North-East Circle, Shillong-793 001 vide Memo No. Staff/9-5/2001 attaching the applicant with the Director Postal Services (HQ), North-East Circle, Shillong-793 001.

2. An order dated 23rd March, 2005 issued by the Director Postal Services (HQ), North-East Circle, Shillong vide Memo No. Staff/7-10/94 imposing penalty of 'Dies-Non' for the period from 4.3.2005 to 20.3.2005 for non-performance of duty.
3. An order dated 29.3.2005 issued by the Accounts Officer (Accounts), Office of the Chief Postmaster General, North-East Circle, Shillong-793 001 vide letter/order No. AP/27/Misc-Recovery/2004-05 deducting advances on lump-sum along with Penal Interest from the total salary of the applicant to the tune of Rs.16,733/- and to pay Re.1/- only per month to the applicant with effect from the month of April, 2005.

4. JURISDICTION :-

The applicant declares that the application is within the jurisdiction of this Hon'ble Central Administrative Tribunal, Gauhati Bench at Gauhati.

5. LIMITATION :-

The application is filed within the time limit as prescribed under Section 21 of the Central Administrative Tribunal Act, 1985.

Contd... 3/-

6. FACTS OF THE CASE :-

6.1. That the applicant was initially appointed as Stenographer Grade-III on 30.3.1977 in the Department of Posts & Telegraphs and posted in Nagaland Division.

6.2. That thereafter, the applicant was promoted to the post of Stenographer Grade-II in 1983 with effect from 1.4.1982 and posted in Office of the Regional Director Postal Services, Assam Region at Gauhati. Thereafter, he was promoted to the post of Senior Personal Assistant to the Postmaster General, North-East Circle, Shillong with effect from 4.4.1994 and thereafter he was again promoted to the post of Senior Private Secretary to the Chief Postmaster General, North-East Circle, Shillong with effect from 4.11.2001.

6.3. That now your applicant is working as ~~is~~ Senior Private Secretary (Gazetted) to the Chief Postmaster General, North-East Circle, Shillong on promotion with effect from 4.11.2001. But the Asstt. Director (Staff), Office of the Chief Postmaster General, N.E. Circle, Shillong vide Memo No. Staff/9-5/2001 dated 8th March, 2005 attached the applicant with the Director Postal Services (HQ), Office of the Chief Postmaster General, N.E. Circle, Shillong-793 001. This order demoted the status of the applicant without prior notice to the applicant. Hence, it is illegal, improper and liable to be quashed.

Annexure-1 is the photocopy of the order dated 8th March, 2005 issued by the Asstt. Director (Staff), Office of the Chief Postmaster General, N.E. Circle, Shillong attaching the applicant

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with the Director Postal Services (HQ), North-East Circle, Shillong-793 001.

6.4. That as per Postal Directorate, New Delhi letter No. 31-12/2001-PE-II dated 30.08.2001, the post of Senior Private Secretary is attached to the Chief Postmaster General (Higher Administrative Grade) only. As such the attachment of the applicant with the Director Postal Services (HQ), Office of the Chief Postmaster General, North-East Circle, Shillong is a punishment to the applicant without prior notice to the applicant, and as such the same is liable to be quashed. In this connection Annexures-1-1, 1-2 and 1-3 may kindly be perused.

6.5. That the Director Postal Services (HQ), Office of the Chief Postmaster General, North-East Circle, Shillong vide Memo No. Staff/7-10/94 dated 23rd March, 2005 imposed penalty of 'Dies-Non' to the applicant for the period from 4.3.2005 to 20.3.2005 for non-performance of duty without issuing any show-cause notice to the applicant. As such this 'Dies-Non' order is illegal, improper and liable to be quashed.

6.6. Further it is stated that the Director Postal Services (HQ), North-East Circle, Shillong has no authority except Chief Postmaster General to pass such order of 'Dies-Non' as the applicant is attached to the Chief Postmaster General, and hence the 'Dies-Non' order is liable to be set aside.

Annexure-2 is the photocopy of 'Dies-Non' order dated 23rd March, 2005 issued by the Director Postal Services (HQ), N.E. Circle, Shillong.

Contd... 5/-

Amantha Kumar Sarker

6.7. That the Chief Postmaster General, North-East Circle, Shillong - Respondent No.2 fell in serious illness. As such he was admitted in the Nazareth Hospital, Shillong in the first week of March, 2005 and he was released from Hospital on 8th March, 2005.

6.8. That it may be mentioned in this connection that from the date of admission of the Chief Postmaster General, Shillong, in the Nazareth Hospital, Shillong, your applicant was looking after him in the Hospital every day and all necessary steps were taken by him for his early release from the Hospital.

6.9. That as stated above the Chief Postmaster General, Shillong was released from Nazareth Hospital, Shillong on 8th March, 2005, but due to misfortune, the applicant also fell in serious illness with effect from the 7th March, 2005. Your applicant was taking treatment by the doctors upto 20th March, 2005, but when the applicant found that he was not getting any relief from the illness, he was compelled to be admitted in the hospital, and henceforth he was admitted in the Nazareth Hospital, Shillong on 21.3.2005 for his treatment. The applicant was released from Nazareth Hospital, Shillong in the afternoon of 31.3.2005.

Annexure-3 is the Medical Certificate (Release Order) of the applicant issued by the Nazareth Hospital, Shillong.

6.10. That it may be mentioned in this connection while the applicant was taking treatment from the doctor for his illness before admission to the Nazareth Hospital,

, the applicant wrote several letters addressing to the ~~Chief~~ Chief Postmaster General, N.E. Circle, Shillong requesting for grant of Earned Leave for 15 days with effect from 7.3.2005, but unfortunately no leave was granted to him. Though several applications were sent to the Chief Postmaster General, Shillong requesting him to grant Earned Leave for 15 days, but a copy of one application only has been found to have received by the office of the Chief Postmaster General, Shillong which has been annexed herewith.

Annexures-4 & 4-1 are the photocopies of the application and forwarding letter of the leave application received by the Office of the Chief Postmaster General, Shillong on 23.3.2005.

6.11. That an order dated 29.3.2005 issued by the Accounts Officer (Accounts), Office of the Chief Postmaster General, North-East Circle, Shillong vide letter/order No. AP-27/Misc-Recovery/2004-05 deducting advances on lump-sum along with Penal Interest from the total salary of the applicant under different heads, showing payment of Re.1/- (Rupee one) only to the applicant as salary with effect from the month of April, 2005.

Annexure-5 is the photocopy of the letter/order No. AP/27/Misc-Recovery/2004-05 issued by the Accounts Officer (Accounts), Office of the Chief Postmaster General, N.E. Circle, Shillong, deducting advances on lump-sum along with Penal Interest.

6.12. That your applicant was granted House Building Advance in response to his application and a total sum of Rs.4,87,500/- was sanctioned and paid to the applicant in three instalments with a condition that a sum of Rs.3340/- would be recovered per month with effect from September, 2004. As such the authorities recovered instalment of loan

Contd... 7/-

at the fixed rate of Rs.3340/- upto March, 2005. But in the month of April, 2005 authorities recovered on lump-sum amounting to Rs.6891/- and ordered to continue lump-sum recovery with effect from April, 2005.

Annexure-6 is the photocopy of Pay Slip for the month of September, 2004, in which Rs.3340/- has been recovered.

Annexure-7 is the photocopy of the Pay Slip for the month of April, 2005 in which Rs.6891/- has been recovered.

This is in contravention to the fixed rate of refundable amount of House Building Advance.

6.13. That your applicant was provided with a loan of Rs.1,50,000/- as Motor Car Advance in the month of February, 2005 with a condition that the advance would be recovered in 200 equal monthly instalments at the rate of Rs.750/- per month. Accordingly, a sum of Rs.750/- was recovered from the salary of March, 2005. Now the authorities have jumped to recover the entire balance amount on lump sum along with Penal Interest illegally and recovered a sum of Rs.2461/- from the salary of April, 2005 against fixed rate of Rs.750/-.

Annexure-7 is the photocopy of the Pay Slip for the month of April, 2005 in which a sum of Rs.2461/- has been recovered as lump-sum.

6.14. That your applicant was sanctioned a sum of Rs.74,500/- as Computer Advance with a condition that a sum of Rs.500/- per month would be recovered from the applicant's salary with effect from the month of January, 2003 as the advance was paid to the applicant in the month of December, 2002. Accordingly, the authorities continued recovery of the advance as per fixed rate of Rs.500/- upto March, 2005 and therefore, the authorities started recovery of the

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balance amount on lump-sum @ Rs.2711/- with effect from April, 2005 against fixed rate of Rs.500/-.

Annexure-7 is the photocopy of the Pay Slip for the month of April, 2005 in which Rs.2711/- has been recovered as lump-sum.

6.15. That the applicant was granted a sum of Rs.30,000/- being Scooter Advance with a condition that a sum of Rs.430/- per month would be recovered from the salary of Applicant with effect from October, 2001. As such authorities recovered at the fixed rate upto March, 2005 and thereafter started recovery @ Rs.1865/- per month as lump-sum from the Pay Bill of April, 2005.

Annexure-7 is the photocopy of the Pay Slip for the month of April, 2005 in which Rs.1865/- has been recovered as lump-sum.

7. GROUNDS WITH LEGAL PROVISION

- i. For that the applicant being a Senior Private Secretary to the Chief Postmaster General, North-East Circle, Shillong, cannot be attached to the Director Postal Services (HQ), North-East Circle, Shillong, and hence, the attachment order is liable to be quashed.
- ii. For that the Director Postal Services (HQ), N.E. Circle, Shillong has no authority to impose the penalty of 'Dies-Non' on the applicant as the applicant is attached to the Chief Postmaster General by the Postal Directorate, New Delhi.
- iii. For that the Respondents have no authority to recover the different loans taken by the applicant, on lump-sum to the tune of Rs.16,733/- per month leaving one rupee as salary for the applicant with effect from April, 2005 without giving him any opportunity to defend his case, and hence, recovery of loans on lump-sum as shown in the Pay Slip of

Ananda Kumar Sarker

April, 2005 (Annexure-7), is illegal, improper and liable to be quashed.

- iv. For that the lump-sum recovery in the salary of the applicant to the tune of Rs.16,733/- with effect from April, 2005 is illegal, malafide and with a motive behind to harass the applicant and his family members.
- v. For that it is known to all that a Gazetted Officer cannot run his family members with a salary of one rupee per month and the Respondents have not paid their mind to save the life of the applicant as well as the life of his family members.
- vi. For that for want of payment educational expenses to his four school going children, the eldest son of the applicant has already stopped going to school resulting in loss of educational career. This has been done by the Respondents with a motive behind.
- vii. For that the amount recovered against loans taken by the applicant is in violation of rate already fixed earlier, and as such the lump-sum recovery giving salary of one rupee to the applicant is intentional harassment without prior notice to the applicant for which the Respondents are liable to pay compensation to the applicant for deliberate, intentional and un-wanted sufferings caused to the applicant.
- viii. For that the Respondents had passed all these illegal orders while the applicant was admitted in the Nazareth Hospital, Shillong for his treatment
- ix. For that at any rate the impugned orders are liable to be quashed.

8. DETAILS OF REMEDIES EXHAUSTED

The applicant declares that he filed several applications addressing the Chief Postmaster General, North-East Circle, Shillong-793 001 praying for grant of Earned Leave for 15 days with effect from 7.3.2005, as the applicant has lot of Earned Leave at his credit, but unfortunately, the Respondents did not consider his case for grant of Earned Leave, but passed the order of 'Dies-Non'. Amended
Kumar Sarker

9. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT OR TRIBUNAL.

The applicant further declares that the matter in question has not been filed, nor pending in any Court of Law or any Tribunal.

10. RELIEF SOUGHT FOR

- i. To set aside the illegal order of attachment of the applicant with the Director Postal Services (HQ), N.E. Circle, Shillong.
- ii. The Director Postal Services (HQ) has no authority to pass the 'Dies-Non' order except Chief Postmaster General to the applicant. It is a serious punishment to the applicant without any prior notice to him and as such the 'Dies-Non' is liable to be set aside.
- iii. To grant Earned Leave for the period from 4.3.2005 to 20.3.2004 which is the period of 'Dies-Non'. ✓
- iv. To set aside the impugned order of deductions of loan amount on lump-sum to the tune of Rs.16,733/- per month and paying one rupee to the applicant towards his salary commencing from the month of April, 2005.
- v. After setting aside the lump-sum recovery order, the salary of the petitioner for the months of April & May, 2005 be refunded.

vi. To grant cost of the case.

vii. Any other relief or reliefs entitled to the applicant may be given.

11. INTERIM RELIEF

Under the facts and circumstances of the case, the impugned orders of attachment of the applicant with the Director Postal Services (HQ), N.E. Circle, Shillong, 'Dies-Non' for the period from 4.3.2005 to 20.3.2005 and recovery of loans on lump-sum leaving one rupee as salary for the applicant may kindly be stayed till final disposal of the case.

12. DETAILS OF POSTAL ORDER

i. Postal Order No.

ii. Date of issue

iii. Issued by the

iv. Payable at Gauhati

13. LIST OF ENCLOSURES

As per Index.

Verification...

Amandeep Kumar Sarker

VERIFICATION

I, Shri Ananda Kumar Sarkar, son of Late Makhan Lal Sarkar, Senior Private Secretary to the Chief Postmaster General, North-East Circle, Shillong-893 001, do hereby solemnly affirm and verify that the statements made in paragraphs 6.1 to 6.15 are true to my knowledge and those made in paragraphs 7(i) to 7(ix) being matter of records are true to my information derived therefrom which I believe to be true and these are my humble submission made before this Hon'ble Tribunal. And I have not suppressed any material facts in this case.

And I sign this verification on this the 30th day of May, 2005 at Gauhati.

Ananda Kumar Sarkar
SIGNATURE

DEPARTMENT OF POSTS-INDIA
OFFICE OF THE CHIEF POSTMASTER GENERAL, N.E. CIRCLE,
SHILLONG-793001

Memo No. Staff/9-5/2001

8 March, 2005

Subject: Attachments of Sr. PS/PS/PAs of Office of Chief Postmaster General, N.E. Circle, Shillong 793001

1. Owing to official exigencies, the undermentioned attachment orders are issued, with immediate effect:-

Sl. No.	Name/Designation	Attached to
a)	Shri Ananda Kr. Sarkar, Sr. PS	DPS(HQ), C.O. Shillong
b)	Shri Sukumar Sur, PA Grade I	CPMG, N.E. Circle, Shillong

2. Effective:- Immediate.
 3. The above arrangement shall continue, until further instructions.
 4. This has the approval of the Head of Circle.

W.L. 8/3/05

(A. B. Dutta)
 Asst. Director(Staff)
 For Chief Postmaster General
 N.E. Circle, Shillong 793001

Copy to:

1. The Sr. PS/PS to CPMG/PMG, Shillong
2. DPS(HQ), C.O. Shillong
3. Shri A.K. Sarkar, Sr. PS, C.O. Shillong
4. Shri S. Sur, PA, C.O. Shillong
5. The APMG/AD(Staff)/AD(Mails & Bldg)/AO ICO(SB), C.O. Shillong
6. The JAO(BGT)/ASP(INV)/ASP(Cell)/IPO(BD)/IPO(Tech)/IPO(Phil), C.O. Shillong.
7. O.S., C.O. Shillong
8. Shri Rajesh Hynniewta, PA, C.O. Shillong
9. All SS in C.O. Shillong
10. Office Copy

C.W.L. 8/3/05
 For Chief Postmaster General
 N.E. Circle, Shillong

Attested
Debi,
Advocate
50/5/05

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Annexure 2 (1)

DEPARTMENT OF POSTS:INDIA.
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE SHILLONG

TO,

- 1-5. The Director of Postal Services,
Agartala/ Aizawl/ Kohima/ Imphal/ Itanagar.
6. The Sr. Supdt. of PO;s, Shillong.
7. The Supdt. of PO,s Dharmanagar.
8. The Sr. Postmaster, Shillong-GPO.
9. The Supdt. of PSD/ Silchar.
- 10-15. All Group Officers, Circle Office, Shillong
16. The Manager, RLO, Shillong.

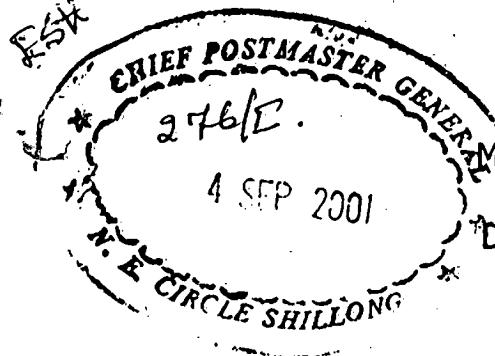
No. EST/34-18/76/Pt.I Dated at Shillong the 11-09-2001.

Sub:- Stenographers in Non-Secretariate Central Govt.
Offices Recommendations of the Fifth Central pay
Commission- regarding.

Enclosed please find herewith a copy of Directorate's
letter No. 31-12/2001-PE-II dated 30-08-2001 alongwith its encl-
sures on the above mentioned subject received from Smt. Devika
Kumar, Director (T&E) Department of Posts, Dak Bhavan, Sansad
Marg, New Delhi- 110 001 for information and necessary action.

(J. M. Dutta)
Asstt. Director (Mails)
For Chief Postmaster General
N.E. Circle, Shillong.

Attested
Barli
Advocate,
30/5/05



15
Annexure I-2
29
C 158

No.31-12/2001-PE-II
Government of India
Ministry of Communications
Department of Posts
Dak Bhavan, Sansad Marg,
New Delhi - 110001.

Dated: 30.08.2001

To

All Pr. Chief Postmasters General,
All Chief Postmasters General,
Director, PSCI, Ghaziabad
All PMsG (Regions)

Subject: Stenographers in Non-Secretariat Central Government offices
Recommendations of the Fifth Central Pay Commission -
regarding.

In pursuance of the instructions contained in the Ministry of Personnel, PG & Pensions (Department of Personnel and Training) Office Memorandum No.35034/4/97 Estt(D) dated 11.04.2001, the President is pleased to accord sanction for upgradation of the existing 20 posts of Sr. PAs in the scale of pay of Rs.6500-10500 to the posts of Sr. Private Secretary in the scale of pay of Rs.7500-12000 with effect from 11.04.2001 as per the details given in the enclosed "Annexure". The remaining posts of Sr. PAs in the Postal Circles/regions are redesignated as Private Secretary in the pay scale of Rs.6500-10500.

2. The upgradation of the existing incumbents of the posts of Private Secretary (including the erstwhile posts of Sr. Personal Assistant, now redesignated as Private Secretary) to the posts of Senior Private Secretary shall be in accordance with the instructions contained in the Department of Personnel and Training Office Memorandum No.22011/10/84 Estt (D) dated February 4, 1992 read with Office Memorandum No.AB-14017/2/97-Estt(RR) dated May 25, 1998 (copies enclosed).

3. All the officers who wish to give option for choosing the date for fixation of pay under FR 23 read with FR-22(1)(a)(2) should be allowed to do so within one month from the date of issue of order. The upgradation of Sr. PAs as Sr.PS does not involve assumption of higher duties and responsibilities.

4. The expenditure involved is debitible to the Head "3201-Postal Services A-2(1) Circle office-1-Salaries" and should be met from the sanctioned grant of the Financial year.

5. This issues in consultation with the Internal Finance Advice (Postal) vide their Dy No. 382/FA/2001/CS dated 22.08.2001.

Attested
S. S. S.
Directorate
30/8/01
Encl: As above

1.135


(Devika Kumar)
Director(T&E)

Copy to:

1. PS to MOC/PS to MOS(C)
2. PPS to Secretary (P).
3. PS to Member(P)/Member(O)/Member(D).
4. CS to Member(P).
5. Sr. DDG(CP)
6. Chief General Manager (Business Development Directorate)/Chief General Manager (PLI Directorate).
7. JS & FA.
8. DDG(IR) and Secretary(PSB).
9. All Deputy Directors General.
10. Additional Director General APS Corps, RK Puram, New Delhi.
11. Director General, P&T Audit, New Delhi – 110054.
12. All Directors in the Directorate.
13. Director, Postal Training Centres.
14. All Directors/Dy. Directors of Accounts (Postal).
15. All Assistant Directors General in the Directorate.
16. All Desk officers in the Directorate.
17. All Junior Analyst in the Directorate.
18. All recognized Unions/Associations/Federations.
19. All Sections in the Directorate.
20. Admn./C&A/Pay Bill/GA(P)/Budget(P)/FA(P)/SPG/SPB-I/SPB-II/PEA sections of the Postal Directorate.
21. S.O's Guard file.
22. Dealing Assistant.
23. Spare copies (50).



(Lucas.L.Kamsuan)
Section Officer(PE-II)

Sl. No.	HAG officers in scale of pay RS.22400-525-24500 & 22400-600-26000 to whom stenographic assistance of the level of Sr. Private Secretary is to be provided	Designation of the Post prior to the upgradation	Existing scale of pay of Sr. PA	Designation of the post after the upgradation	Revised scale of pay of Sr. PS on upgradation
1.	Chief PMG, Andhra Pradesh circle	Sr. Personal Assistant	6500-10500	Sr. Private Secretary	7500-12000
2.	Chief PMG, Assam circle	-do-	-do-	-do-	-do-
3.	Chief PMG, Bihar circle	-do-	-do-	-do-	-do-
4.	Chief PMG, Delhi circle	-do-	-do-	-do-	-do-
5.	Chief PMG, Gujarat circle	-do-	-do-	-do-	-do-
6.	Chief PMG, Haryana circle	-do-	-do-	-do-	-do-
7.	Chief PMG, Himachal Pradesh circle	-do-	-do-	-do-	-do-
8.	Chief PMG, Jammu & Kashmir circle	-do-	-do-	-do-	-do-
9.	Chief PMG, Karnataka circle	-do-	-do-	-do-	-do-
10.	Chief PMG, Kerala circle	-do-	-do-	-do-	-do-
11.	Pr. Chief PMG, Madhya Pradesh circle	-do-	-do-	-do-	-do-
12.	Pr. Chief PMG, Maharashtra circle	-do-	-do-	-do-	-do-
13.	Chief PMG, North East circle	-do-	-do-	-do-	-do-
14.	Chief PMG, Orissa circle	-do-	-do-	-do-	-do-
15.	Chief PMG, Punjab circle	-do-	-do-	-do-	-do-
16.	Chief PMG, Rajasthan circle	-do-	-do-	-do-	-do-
17.	Pr. Chief PMG, Tamil Nadu circle	-do-	-do-	-do-	-do-
18.	Chief PMG, Uttar Pradesh circle	-do-	-do-	-do-	-do-
19.	Chief PMG, West Bengal circle	-do-	-do-	-do-	-do-
20.	Director, PSCI Ghaziabad	-do-	-do-	-do-	-do-

Attested
Dated :
Deliverable
5/5/05

17
Annexure - 2
24

DEPARTMENT OF POSTS
OFFICE OF THE CHIEF POSTMASTER GENERAL: N.E. CIRCLE:
SHILLONG 793001

Under Entry

To Shri Ananda K. Sarkar
Sr. PS to Chief PMG
O/O Chief Postmaster General
N.E. Circle
Shillong 793001

No. Staff/7-10/94

23rd March, 2005

Subject: Absence from ~~of~~ duty :— Case of Shri Ananda Sarkar, Sr. PS to CPMG,
N.E. Circle, Shillong

It is observed that you have failed to attend to your official duties from 4.3.2005 (F/N) till 20.3.2005 (A/N). So the period for non-performance of duty is hereby treated as dies non under Rule 62, Postal Manual Vol.III.

Abhinav Walia
(Abhinav Walia)
Director of Postal Services(HQ)

Copy to:

1. Chief PMG, C.O. Shillong 793001
2. The DA(P), Shillong 793001
3. CR File of the Officer
4. AD(A/cs), C.O. Shillong
5. PF of the Officer
6. Spare

*Attested,
Sarkar
Abhinav
30/5/05*

Nazareth Hospital, Shillong

MEDICAL SICKNESS CERTIFICATE

Date 31.3.05

Hospital No. 05/3522

This is to certify that Sri/Smt. A. L. Sarkar was admitted to Nazareth Hospital on 21.3.05 was treated for ALD and was discharged on 31.3.05 He/She is advised rest for 2 weeks days following discharge.



.....
Medical Officer

D. D. Doherty
D. D.

Designation :

Physician
Nazareth Hospital
Shillong

Attested,
Sali
Sarkar
30/3/05

To

The Chief Postmaster General,
North East Circle,
Shillong - 793 001.

Sir,

Due to sudden stomach disorder and vomiting tendency, myself has been admitted in the Nazareth Hospital, Shillong at about 2330 hours on 21-3-2005.

This is for your kind information and necessary action.

Yours faithfully,

A.K. Sarkar

(A.K. Sarkar)
Sr. PS to Chief PMG/Shillong.

*Received
the application
on 23/3/05
by 23/3/05*

*Attested
Sali
Advocate,
30/3/05*

APPLICATION FOR LEAVE OR FOR EXTENSION OF LEAVE

1. Name of applicant A.K. Sarker

2. Post held Sr. PS to CPML/SLI Long.

3. Department, Office and Section O/o CPML, SLI Long.

4. Pay Rs. 9000/- P.M.

5. House rent and other compensatory allowances drawn in the present post ...

6. Nature and period of leave applied for and date from which required ... E/L for 15 days from 7-3-05.

7. Sundays and holidays, if any, proposed to be prefixed/suffixed to leave...

8. Grounds on which leave is applied for ... As admissible.

9. Date of return from last leave, and the nature and period of that leave ... Deterioration of health,

10. I propose/do not propose to avail myself of leave travel concession for the block yearsduring the ensuing leave.

11. Address during leave period *Ansarul*

Signature of Applicant
(with date)

12. Remarks and/or recommendation of the Controlling Officer.

Signature (with date)
Designation

CERTIFICATE REGARDING ADMISSIBILITY OF LEAVE

13. Certified that.....for.....
(nature of leave)

from.....to.....is admissible under
Rule.....of the Central Civil Services (Leave) Rules, 1972.



Signature (with date)
Designation

*14. Order of the authority competent to grant leave.

Signature (with date)
Designation

Attested
Sarkar
*If the applicant is drawing any compensatory allowance, it should also be indicated in the orders whether on the expiry of leave, the Government servant is likely to return to the same post or to another post carrying similar allowance.

Attestation
30/5/05

Supplied by SWAMY PUBLISHERS (P) LTD., Division: Gitanjali Forms & Registers
164, R. K. Mutt Road, Madras-600 028

21

Annexure

'5'

30

DEPARTMENT OF POSTS
OFFICE OF THE CHIEF POSTMASTER GENERAL
N.E. CIRCLE: SHILLONG

No. AP/27/Misc-Recovery/2004-05

Dated Shillong, the 29-3-2005

Reqd To

Shri Ananda K. Sarkar,
Sr. Private Secretary to CPMG
Banasree Postal Colony,
P.O. Laitumkhrah,
Shillong - 793 003.

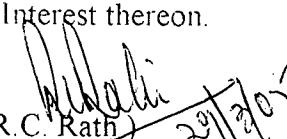
Subject: Recovery of advance with Panel Interest – Case of Shri Ananda K. Sarkar.

1. You were sanctioned (1) H.B. Advance, (2) Motor Car Advance, (3) Computer Advance and (4) Scooter Advance from time to time as and when applied for with stipulation that rules and regulations for each of the advances applied for and sanctioned by the office would be strictly and scrupulously adhered to by you.

2. However, it appears from this office records that you have failed to do so and the competent authority has ordered recovery of the advances sanctioned to you from time to time as noted in para-1 above along with panel interest.

3. In view of aforesaid, you are requested to refund the advances as detailed below in one lump-sum along with panel interest at Shillong GPO immediately, failing which, the amount will be recovered from your pay and allowances effective from April 2005 allowing you Re. 1.00 P.M., as pay till completion of recovery.

- (a) H.B. Advance – Balance Rs.4,67,460 + Panel Interest thereon.
- (b) Motor Car Advance – Balance Rs.1,50,000 + Panel Interest thereon.
- (c) Personal Computer Advance – Balance Rs.61,450 + Panel Interest thereon
- (d) Scooter Advance – Balance Rs.12,370 + Panel Interest thereon.


(R.C. Rath) 29/3/05
Accounts Officer (Accounts)
For Chief Postmaster General,
N.E. Circle, Shillong

Attested,
Bali
doloseate,
30/3/05

DEPARTMENT OF POSTS : INDIA
Office Of the Chief Postmaster General N.E. Circle, Shillong.

Details Pay & allowance for the Month of SEPTEMBER- 2004

D.A.	@ Rs. 11 %
H.R.A.	@ Rs. 15%
SDA.	@ Rs. 12.5%

Name :- Sri A.K. Sarkar, Sr. P.S. to Chief P.M.G.

GROSS	Rs.	P	DEDUCTION	Rs.	P
Basic	9000		C.G.E.G.I.S.	60	
Dearness Pay	4500		G.P.F. Contribution	850	
Special Pay			Income Tax	300	
D.A.	1485		P.L.I.	265	
Double H.R.A.			PLI		
H.R.A.			Personal Comp. Adv	500	
T.A	200		HBA	3340	
H.C.A.	300		Scooter Adv.	430	
Chid. Edu.Allowance			Licence Fee.	181	
			Court Attachment	1413	
Total:	15485		Total	7339	

NET AMOUNT PAYABLE: Rs. 8146.00

Rs - 8146 -
Rs - (2281 -
Rs - 5865 -

30/9/04
Accounts Officer (A/C)
A/o The Chief Postmaster General
Asst. Director (Accounts)
N.E. Circle, Shillong-793001.

Rev - 1
W.R.F. - 3
Contra - 33
W.R.C. - 10

1000 x 3 - 3000 -
500 x 5 - 2500 -
100 x 3 - 300 -
50 x 1 - 50 -
10 x 1 - 10 -
5 x 1 - 5 -
Total Rs. 5,865 -

Co-op - 2000 -
F/charge - 234 -
2281 -

Attested,
Sarkar,
Advocate,
30/9/04

DEPARTMENT OF POSTS : INDIA
Office Of the Chief Postmaster General N.E. Circle, Shillong.

Details Pay & allowance for the Month of April -2005

D.A. @ Rs. 17 %
H.R.A. @ Rs. 15%
S.D.A. @ Rs. 12.5%

Name :- Sri A.K. Sarkar, Sr. P.S. CO, Shillong.

GROSS	Rs.	P	DEDUCTION	Rs.	P
Basic	9250		C.G.E.G.I.S.	60	
Dearness Pay	4625		G.P.F. Contribution	850	
Special Pay			Income Tax		
D.A.	2359		P.L.I.	265	
Double H.R.A.			Car advance	2461	
H.R.A.			Personal Comp. Adv	2711	
T.A	200		HBA	6891	
H.C.A.	300		Scooter Adv	1865	
Chid. Edu.Allowance			Licence Fee.	217	
			Court Attachment	1413	
Total:	16734		Total	16733	

NET AMOUNT PAYABLE: Rs. 1.00

Asstt. Director (Accounts)

Accounts Officer (A/C)
O/o The Chief Postmaster General
N.E. Circle, Shillong-793001.

Attested,
Sali
Advocate,
30/5/05